

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

O.A.No.67 of 2022

Kumaresan Sooluran,
S/o. Sooluran,
C-9, 1st Street,
Ramamoorthy Nagar Ennore,
Kathivakkam,
Ennore Thermal Station,
Thiruvallur – 600 057.

... Applicant in O.A.No.67 of 2022.

-Versus-

1. M/s. Tamilnadu Transmission Corporation
Rep By its Chairman,
A-10, Thiru Vi Ka Industrial Estate,
SIDCO Industrial Estate,
Guindy, Chennai – 600 032.
2. The Union of India,
Rep by its Secretary to Government,
Ministry of Environment & Forest & Climate Change,
Indira Paryavaran Bhavan, Jor Bagh,
New Delhi.
3. Tamil Nadu Pollution Control Board,
Rep By its Member Secretary,
No.76, Mount Salai, Guindy,
Chennai – 600 032.
4. The Public Works Department,
Rep by its Engineer in Chief,
Water Resources Organisation,
Chepauk, Chennai 600 005.
5. Tamil Nadu State Coastal Zone Management Authority,
Represented by Member Secretary,
Director of Environment,
Chennai – 600 015.

... Respondents in O.A.No.67 of 2022.

O.A.No.93 of 2022

R.L.Srinivasan,
31/36, Porkali Amman Street,
Kattukuppam, Ennore,
Chennai – 600 057.

... Applicant in O.A.No.93 of 2022

-Versus-

1. M/s. Tamilnadu Transmission Corporation
Rep By its Chairman,
A-10, Thiru Vi Ka Industrial Estate,
SIDCO Industrial Estate,
Guindy, Chennai – 600 032.
2. The Union of India,
Rep by its Secretary to Government,
Ministry of Environment & Forest & Climate Change,
Indra Paryavaran Bhavan, Jor Bagh,
New Delhi.

... Respondents in O.A.No.93 of 2022.

ADDITIONAL TYPE SET OF PAPERS

S.NO.	DATE	DESCRIPTION	PAGE NO.S
1.	1.11.2019	CRZ CLEARANCE FOR ERECTION OF TRANSMISSION TOWER AND TRANSMISSION LINE.	1-9.
2.	30.10.2023	LETTER SENT TO TNCZMA, REQUEST TO AMEND THE CRZ CLEARANCE DATED 1.11.2019.	10-21

Dated at Chennai this the 27th day of June 2024.


Counsel for TANTRANSCO.
S. T. RAJA,
Ms. No. 1192/1999
Standing Counsel for
TANGEDCO / TANTRANSCO /
TNEB LIMITED
1, Goomus Street, Chennai -1.
Email : omsairamadvocate@gmail.com
Cell : 94440 27720

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F.No.11-33/2019-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-3
Dated: 1st November, 2019

To,

M/s Tamil Nadu Transmission Corporation Ltd (TANTRANSCO),
A-10, Thiru Vi-Ka Industrial Estate,
3rd Floor, 230 kV GIS SS Campus,
Guindy, Chennai - 600032

Sub: CRZ Clearance for erection of transmission tower and transmission line for 400 KV and 765 KV power evacuation lines at Tamil Nadu - reg.

Sir,

This has reference to your online proposal No. IA/TN/CRZ/116364/2019 received in this Ministry for CRZ Clearance of the above mentioned project proposal, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its 224th meeting held on 24.09.2019. The details of the project as per the documents submitted and presented during the aforesaid meeting are as under:

- (i) The proposed project involves erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-III) to NC Pooling Station at Ennore, Tamil Nadu.
- (ii) The transmission line (overhead) having total length of 39068.38 m out of which 27244.11 m will fall under CRZ. The activity comprises of setting up of 124 nos. of overhead towers, out of which 71 nos. of towers falls under CRZ. The transmission line consists of two lines 400 kV transmission line and 765 kV transmission line respectively.

(a) The total length of 400 kV transmission line is 31,673.78 m out of which 22,597.75 m is proposed under CRZ area. The details are given below:

S.No.	Description	CRZ- Classification	Length in Meter(m)	No. of Towers
1	Proposed 400 KV	CRZ-I A	5,383.90	-
2	Transmission Line	CRZ-I B	7,589.89	25

(2)

3		CRZ-II	5,322.52	23
4		CRZ-IV B	2,109.57	3
5		No Development Zone (CRZ-III)	2,191.87	7
	Total	CRZ Area (A)	22,597.75	58
6		Non- CRZ Area(B)	9,076.03	43
		Grand Total (A+B)	31,673.78	101

(b) The total length of 765 kV transmission line is 31,673.78 m out of which 22,597.75 m is proposed under CRZ area. The details are given below:

S.No.	Description	CRZ- Classification	Length In Meter (m)	No. of Towers
1	Proposed 765 KV Transmission Line	CRZ-I A	2,591.83	-
2		CRZ-I B	220.66	1
3		CRZ-II	974.97	7
4		CRZ-IV B	858.90	5
	Total	CRZ Area (A)	4646.36	13
5		Non- CRZ Area (B)	2,748.24	10
		Grand Total (A+B)	7,394.60	23

Transmission Line (Overhead)	Length in (m)
CRZ area	27,244.11
Non CRZ Area	11,824.27
Total Length (400 kV & 765 kV)	39,068.38

Transmission Tower	Nos.
CRZ area	71
Non CRZ Area	53
Total (400 kV & 765 kV)	124

- (iii) The project activity passes through CRZ IA, CRZ IB (The area between LTL and HTL), CRZ II (Developed Areas), CRZ III – NDZ (Areas up to 200 m from HTL), CRZ IV B (Tidal influenced water body).
- (iv) The span length i.e. distance between each tower is increased and the design of towers is considered based on increased span length in order to avoid tower locations in the CRZ IA areas.
- (v) In CRZ II & CRZ III zones, the location of towers is proposed away from human settlements.
- (vi) Tower Location and Overhead Line Crossing

CRZ	Tower Location	Overhead Line Crossing	Tower Details	
			400 kV Line	765 kV Line
IA	X	√	-	-
IB	√	√	AP6, 6A, 7, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 24 (SEZ to	AP 12,

			NCPS), AP6, 6A, 7, 13, 14, 18, 19, 20, 21, 26, 27 (SEZ to ETPS)	
II	√	√	AP 5, 8 (ETPS to NCPS), AP17, 19, 41, 42 (SEZ to NCPS), AP22, 23, 24, 25, 28, 29, 30, 31, 36, 38, 39, 40, 41, 42, 43, 44, 45 (SEZ to ETPS)	AP 8, 9, 10, 13, 14, 15, 18
III (NDZ)	√	√	AP8, 11 (SEZ to NCPS), AP11, 12, 15, 16, 17 (SEZ to ETPS)	-
IV B	√	√	AP25 (SEZ to NCPS), AP32, 33 (SEZ to ETPS),	AP11, 16, 17, 19, 20

- (vii) The fresh water of about 3-5 KLD will be required during the peak construction phase and it will be sourced through private tankers.
- (viii) 80% of the mangroves were less than 2m height, the height of *Avicennia marina* varies from 1 to 8 m. Trees >5m height were observed along the Southern end of the creek.
- (ix) Mangroves falling under the support pillars (of the steel bridge) will be removed and replanted in the ratio of 1:6.

Tower Location	Access Platform (L x W)	Number of Plants to be Removed	Number of Plants to be Trimmed
Tower AP29	no	Access through Tower no. AP20 platform	Clearing of sparsely distributed shrubs (20 m)
Tower AP30	no	Access through Tower no. AP19 platform	Clearing of sparsely distributed shrubs (25 m)
Tower AP19	no	20 m X 3 m	8 -10 nos. 25 - 30 nos.
Tower AP20	no	20 m X 3 m	8 -10 nos. 25 - 30 nos.
Tower AP35	no	12 m X 3 m	10 -12 nos. 35 - 40 nos.

Tower Location	Access Platform (L x W)	Number of Plants to be Removed	Number of Plants to be Trimmed
Tower no AP36	10 m X 3 m	8 -10 nos.	25 - 30 nos.
Tower no AP37	Access through platform	Tower no AP36	Clearing of sparsely distributed Prosopis (394 m)
Tower no AP38	15 m X 3 m	12 -15 nos.	70 - 80 nos.

Tower no AP8	Access through Tower no AP38 platform	Clearing of sparsely distributed shrubs (60 m)
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- (x) One of the ways to avoid the bird collisions is to improve their visibility. For this purpose, various means are used, like marking the wires with special spirals or bird diverters. Diverter can be used to alert the birds while crossing/passing through to avoid collision.
- (xi) Total project cost is estimated to be 419.76 crores wherein the cost of the project in CRZ is Rs. 337.44 crores.
- (xii) Total employment generated will be 300-500 Numbers
- (xiii) The Tamil Nadu Coastal Zone Management Authority has recommended the above proposal for clearance vide their letter No. 13524/EC.3/2019-1, dated: 19.08.2019.

3. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority issued vide its letter No. 13524/EC.3/2019-1, dated: 19.08.2019, and information submitted as at para no. 2 above and information provided during the presentation before the Expert Appraisal Committee and others, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendation of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the above project viz 'Erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-III) to NC Pooling Station at Ennore, Tamil Nadu', under the provision of CRZ Notification, 2011 and amendments thereto and circulars issued thereon, and subject to compliance of the following specific and general conditions as under:

PART A – SPECIFIC CONDITIONS:

- (i) Necessary clearances under the Forest (Conservation) Act, 1980 for diversion of mangroves for obtaining ROW for the transmission line shall be obtained.
- (ii) A revised and robust conservation, plantation of native mangroves and management plan for immediate implementation in consultation with the concerned agency in the State shall be submitted within six months to the concerned agency in the State Government and to the Ministry for records.
- (iii) Any physical infrastructure setup during construction period shall be removed simultaneously with completion of laying of each segment of the erection project.
- (iv) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May, 2018, and proposed by the project proponent, an amount of Rs. 5.06 crores i.e @1.5% of project Cost) shall be earmarked under Corporate

Environment Responsibility (CER) for the activities such as support to local government, schools, sanitation and health including construction of public toilets in the surrounding villages, as per need based assessment carried out. The activities proposed under CER shall be restricted to the affected area around the project. The report of compliance of this to be submitted to the regional office of MoEF&CC within one year.

- (v) As an abundant precaution, the project proponent shall get a detailed bird collision prevention plan prepared in consultation with a reputed institute known for their work on migratory species. Appropriate implementation of the recommendation should be done in time bound manner and prior to the operationalization of the transmission. The details of the institute roped in for the task shall be furnished to the concerned Regional Office of the Ministry within six months from the grant of clearance. If necessary, adequate financial provision be made for deploying bird diverters or any such measures recommended in the proposed study.
- (vi) No construction (including cemented/concretised parking space for vehicles) shall be made in the NDZ area.
- (vii) Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (viii) All conditions/recommendations stipulated by the Tamil Nadu Coastal Zone Management Authority (TNCZMA) vide their letter No. 13524/EC.3/2019-1, dated: 19.08.2019, shall strictly be complied with.
- (ix) 'Consent to Establish' and /or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and / or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (x) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, of the Ministry along with six monthly monitoring reports.
- (xi) There shall be no dressing or alteration of the sand dunes present in the vicinity and the same shall be kept undisturbed. No alteration of natural features including landscape changes shall be undertaken for beautification, recreation and other such purpose.
- (xii) Construction shall be strictly in accordance with the provisions of CRZ Notification, 2011 and as amended from time to time.



(b)

- (xiii) No permanent labour camp, machinery and material storage shall be allowed in CRZ area.
- (xiv) Temporary toilets will be provided for all construction labour. Suitable toilet fixtures for water conservation shall be provided. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central/State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and / or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
- (xvii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xviii) Project Proponent shall ensure regular operation and maintenance of the STP to meet the effluent discharge standards laid down under the rules and should also meet conditions (if any) stipulated in Consent to Establish and Consent to Operate.
- (xix) Ambient noise levels should conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the ambient noise standards.
- (xx) Diesel power generating sets proposed as source of back-up power should conform to rules notified under the Environment (Protection) Act, 1986 for diesel generator sets.
- (xxi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and

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should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

PART B - GENERAL CONDITIONS:

- (i) A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority/State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (iii) The Ministry of Environment, Forest & Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (iv) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (v) The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991, the EIA Notification, 2006 and the extant CRZ regulations.
- (vi) Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.
- (vii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (viii) The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, for non compliance.



- (ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective competent authorities.
- (x) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.
4. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
5. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
6. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
7. The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.
8. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.


(W. Bharat Singh)
Director (CRZ)

Copy to:

1. The Principal Secretary, Environment & Forests Department (EC-3), Government of Tamil Nadu, Secretariat, Chennai - 600 009

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2. The Chairman, Tamil Nadu Coastal Zone Management Authority, Environment & Forests Department (EC-3), Government of Tamil Nadu, Secretariat, Chennai - 600 009
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, CBD cum Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Anna Salai, Guindy Industrial Estate, Race View Colony, Guindy, Chennai - 600 032
5. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai - 600 015
6. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), I and II Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
7. Guard File/ Record File/ Monitoring Cell.


(W. Bharat Singh)
Director (CRZ)

(10)

:: TAMIL NADU TRANSMISSION CORPORATION LIMITED ::

From
Er.R.Manimaran,B.E.,
Chief Engineer,
Transmission Projects-1,
A-10, Thiru - VI - Ka Industrial Est,
Guindy, Chennai - 32.

O/c

To
The Chairman,
TNCZMA,
Environment & Forests Department(EC-3),
Government of Tamilnadu,
Secretariat, Chennai-600009.

Lr. No. CE / TP-1/CHN/AEE/C/AE/C/F.T-1994 & T-13 / D.18/11/ 23, Dt: 20.10.2023

Sir,

Sub: CE/TP-1/CNI - "Spec. No. T-13 - Erection of 765 kV DC line on DC towers with Hexa zebra conductor from proposed North Chennai Stage III plant to the North Chennai 765 kV Pooling station & T-1994 - Supply, Erection, Testing and commissioning of the 400 KV DC/MC Line with QUAD MOOSE Conductor for power evacuation from i) Ennore SEZ 400/230 KV SS to North Chennai pooling station 765 KV/400 KV SS ii) Ennore SEZ 400/230 KV SS to ETPS Expansion 400/230 KV SS iii) ETPS Expansion 400/230 KV SS to North Chennai Pooling station 765/400 KV SS and iv) LILO of the existing NCTPS -II to Sunguvachatram 400 KV MC line between Loc.21 and 22 for a total length of 36.67 Km falling in wind zone - 5 - Reg.

Ref: MoE,F&CC Lr.No.F.No.11-33/2019-IA-III,dt.01.11.2019

The scheme for Erection of 765 kV DC line on DC towers with Hexa zebra conductor from proposed North Chennai Stage III plant to the North Chennai 765 kV Pooling station is administratively approved vide B.P No. "(Per) FB TANGEDCO Proceedings No.2 dt: 21.01.2016, and technically sanctioned vide Memo. No: CE / C / TR / SE C - I / EE/C-765KV/F.T-NCP 765KV DC line- Estimate / D. /18, DT: 17.03.2018.

The scheme for Supply, Erection, Testing and commissioning of the 400 KV DC/MC Line with QUAD MOOSE Conductor for power evacuation from,

- I) Ennore SEZ 400/230 KV SS to North Chennai pooling station 765 KV/400 KV SS
- II) Ennore SEZ 400/230 KV SS to ETPS Expansion 400/230 KV SS
- III) ETPS Expansion 400/230 KV SS to North Chennai Pooling station 765/400 KV SS and
- IV) LILO of the existing NCTPS -II to Sunguvachatram 400 KV MC line between Loc.21 and 22 is administratively approved vide B.P No. "(Per) FB TANGEDCO Proceedings No.36 dt:30.05.2015, (Per) FB TANGEDCO Proceedings No.12 dt:01.02.2016, (Routine) CMD TANGEDCO Proceedings No.43 dt:04.07.2018 and technically sanctioned vide Memo. No: CE / C / TR / SE C - I / EEC - I / F.T-1994 / D. 399/18, DT: 16.07.18.

Since the above Power evacuation transmission lines were proposed in Coastal Regulatory Zone, the CRZ clearance proposal has been requested to Ministry of Environment, Forest & Climate Change. The proposal was considered by the "Expert Appraisal Committee" (EAC) for Infrastructure Development, Coastal Regulation Zone, Building / Construction and Miscellaneous projects, in its 224th meeting held on 24.09.2019. The details of the project as per the documents submitted and presented during the aforesaid meeting are as under:

- (i) The proposed project involves erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-III) to NC Pooling Station at Ennore, Tamil Nadu.
- (ii) The transmission line (overhead) having total length of 39068.38 m out of which 27244.11m will fall under CRZ. The activity comprises of setting up of 124 nos. of overhead towers, out of which 71 nos. of towers falls under CRZ. The transmission line consists of two lines 400 kV transmission line and 765 kV transmission line respectively.

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a) The total length of 400kV transmission line is 31,673.78 m out of which 22,597.75 m is proposed under CRZ area. The details are given below.

Sl. No.	Description	CRZ Classification	Length in Meter (m)	No. of Towers
1	Proposed 400kV Transmission Line	CRZ-IA	5383.90	-
2		CRZ-IB	7589.89	25
3		CRZ-II	5322.52	23
4		CRZ-IV B	2109.57	3
5		Non Development Zone (CRZ-III)	2191.87	7
	Total	CRZ Area (A)	22,597.75	58
6	Non CRZ Area		9076.03	43
	Grand Total (A+B)		31,673.78	101

b) The total length of 765kV transmission line is 7394.60 m out of which 4646.36m is proposed under CRZ area. The details are given below.

Sl. No.	Description	CRZ Classification	Length in Meter (m)	No. of Towers
1	Proposed 765kV Transmission Line	CRZ-IA	2591.83	-
2		CRZ-IB	220.66	1
3		CRZ-II	974.97	7
4		CRZ-IV B	858.90	5
	Total	CRZ Area (A)	4646.36	13
6	Non CRZ Area		2748.24	10
	Grand Total (A+B)		7394.60	23

Transmission Line (overhead)	Length in (m)
CRZ Area	27,244.11
Non CRZ Area	11,824.27
Total Length (400kV & 765 KV)	39,068.38 m

Transmission Tower	Nos.
CRZ Area	71
Non CRZ Area	53
Total (400kV & 765 KV)	124

- (iii) The project actively passes through CRZ IA, CRZ IB (The area between LTL and HTL), CRZ II (Developed Areas), CRZ III NDZ (Areas up to 200 m from HTL), CRZ IV B (Tidal Influenced water body).
- (iv) The span length i.e. distance between each tower is increased and the design of towers is considered based on increased span length in order to avoid tower locations in the CRZ 1A areas.
- (v) In CRZ II & CRZ III zones, the location of towers is proposed away from human settlements.
- (vi) Tower Location and Overhead Line Crossing.

CRZ	Tower Location	Over head line Crossing	Tower Details	
			400kV Line	765kV Line
1A	X	√	-	-
1B	√	√	AP 6, 6A, 7, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 24 (SEZ to NCPS), AP6, 6A, 7, 13, 14, 18, 19, 20, 21, 26, 27 (SEZ to ETPS)	AP 12
II	√	√	AP 5, 8 (ETPS to NCPS), AP 17, 19, 41, 42 (SEZ to NCPS), AP 22, 23, 24, 25, 28, 29, 30, 31, 36, 38, 39, 40, 41, 42, 43, 44, 45 (SEZ to ETPS)	AP 8, 9, 10, 13, 14, 15, 18
III (NDZ)	√	√	AP 8, 11 (SEZ to NCPS), AP 11, 12, 15, 16, 17 (SEZ to ETPS)	-
IV B	√	√	AP 25 (SEZ to NCPS), AP 32, 33 (SEZ to ETPS)	AP 11, 16, 17, 19, 20

Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority issued vide their letter No. 13524 / EC.3 / 2019-1, dated: 19.08.2019, and

Information submitted as above and information provided during the presentation before the Expert Appraisal Committee and others, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendation of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the above project viz 'Erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-III) to NC Pooling Station at Ennore, Tamil Nadu', under the provision of CRZ Notification, 2011 and amendments thereto and circulars issued thereon, and subject to compliance of the following specific and general conditions vide MoE,F&CC Lr.No.F.No.11-33/2019-IA-III, dt.01.11.2019.

PROGRESS:

The work for Erection of 765kV Power evacuation line has been completed.

The gist of the 765kV Power evacuation line as per execution is as follows,

1. Total no of Towers – 20 Nos
2. Total length of line – 6.499Km
3. Foundation completed – 20 Nos
4. Erection completed – 20 Nos
5. Stringing completed – 6.499Km

The work for Erection of 400kV Power evacuation line is under progress.

The gist of the 400kV Power evacuation line as per execution is as follows,

1. Total no of Towers – 87 Nos
2. Total length of line – 37.536 Km
3. Foundation completed – 74 Nos
4. Erection completed – 70 Nos
5. Stringing completed – 14.792Km

The works are in progress and in full swing and the line works are to be completed before the completion of NCTPS – Stage III and SEZ Super critical thermal power project.

The Ministry of Environment, Forest and climate change, New Delhi, Government of India has given Coastal regulatory Zone (CRZ) clearance vide MoE,F&CC Ir.No.F.No.11-33/2019-1A-III, dt.01.11.2019. All the guidelines set forth while granting CRZ clearance by MoE,F&CC have been strictly adhered and Implemented during execution of work.

Approval has been accorded for 58 Towers in 400kV Power evacuation lines and 13 Towers of 765kV Power evacuation line inside the CRZ Area. During execution in order to avoid mangroves, sand dunes, water bodies, Salt pan, etc. the towers proposed and approved in CRZ classification got altered, since entire area was flooded with back water enroute. It is submitted that, in respect of the co-ordinates, only minor differences in seconds are Inferred which has been done in order to avoid disturbing the sand dunes, mangrove plants, which made the towers to be positioned and erected in the revised zones as tabulated below.

765kV line:

Statement Showing CRZ locations comparison "CRZ Approval Vs Execution"						
765kV DC and MC lines -Power Evacuation (North Chennai)						
S.No	Description	CRZ Classification	No of Towers as per CRZ Approval	Approved by TANTRANSCO for execution	As per actual at site	Remarks
1	765kV Transmission Line	CRZ-IA	0	8	8	In the Mangrove buffer area only
2		CRZ-IB	1	1	1	
3		CRZ-II	7	1	1	
4		CRZ-III	0	0	0	
5		CRZ-IVB	5	4	4	
7		NON CRZ	10	6	6	
Total Towers			23	20	20	

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400kV line:

Statement Showing CRZ locations comparison "CRZ Approval Vs Execution"

400kV DC and MC lines -Power Evacuation (North Chennai)

S.No	Description	CRZ Classification	No of Towers as per CRZ Approval	Approved by TANTRANSCO for execution	As per actual at site	Remarks
1	400kV Transmission Line	CRZ-IA	0	10	10	In the Mangrove buffer area only.
2		CRZ-IB	25	18	18	
3		CRZ-II	23	14	14	
4		CRZ-III	7	7	7	
5		CRZ-IVB	3	3	3	
6		NON CRZ	43	42	42	
7		NON CRZ	43	42	42	
Total Towers			101	93	93	

The revised classification of 400kV & 765kV Towers as per actual execution at site in CRZ.

CRZ	Tower Location	Over head line Crossing	Tower Details	
			400kV Line	765kV Line
IA	✓	✓	AP 19, 23, 28, 29, 34, 35, 36, 41 (SEZ to NCPS), AP 24, 41 (SEZ to ETPS)	AP2, AP5, AP6, AP9, AP11, AP12, AP13, AP15
IB	✓	✓	AP 6, 6A, 7, 13, 14, 18, 20, 21, 21A, 22, 24, 25, 26, 27 (SEZ to NCPS), AP21A, 22, 25, 42 (SEZ to ETPS)	AP 10

(17)

II	√	√	AP 5, 7 (ETPS to NCPS), AP 30, 30A, 31, 34A, 34B, 38, 39, 40, 42 (SEZ to NCPS), AP 23, 26, 44 (SEZ-ETPS)	AP 14
III (NDZ)	√	√	AP 5A, 11, 12, 15, 16, 17 (SEZ to NCPS), AP 5A (SEZ to ETPS)	-
IV B	√	√	AP 32, 33 (SEZ to NCPS)	AP 3, AP4, AP7, AP8,
Total Towers in CRZ			51	14

The details for CRZ Approved Vs actual execution location wise is enclosed with coordinates along with Map as annexure.

In the "Ministry of Environment and Forest, CRZ Notification, 6th January 2011" Permissible Clause in CRZ Notification in respect of transmission lines is as given below,

Clause No.08 - I,

"(i) No new construction shall be permitted in **CRZ-I** except,-

- Projects related to department of Atomic Energy,
- Pipe lines, conveying systems including **transmission lines**,
- facilities that are essential for activities permissible under CRZ-I,
- Installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department,
- construction of trans harbor sea link and without affecting the tidal flow of water, between LTL and HTL.
- development of green field airport already approved at only Navi Mumbai;"

The MoE,F&CC, GOI have also conveyed the approval of Coastal Zone management plan for Tamilnadu vide Letter F.No.12-8/2018-IA-III, dt:24.10.2018.

Further, in the "Ministry of Environment and Forest, CRZ Notification, 18th January 2019" Permissible Clause in CRZ Notification in respect of transmission line is as given below,

Clause No. 05.1.1 CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-IA area, with following exceptions:-

- (i) *Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.*
- (ii) *In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.*
- (iii) *Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.*

In the above notifications (2011 & 2019) the transmission line are permitted in CRZ I & CRZ IA respectively.

Whereas in the CRZ Notification dt:18th Jan'19 as per Para 6,

- (i) *All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19 (E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.*
- (ii) *The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.*

The Government of Tamilnadu is to obtain the Coastal zone management plan (CZMP) framed under CRZ Notification, 2019 number S.O.36 (E), dated 18th January, 2019 from the Ministry of Environment, Forest and Climate Change.

On the other hand, if the CZMP framed under CRZ Notification, 2011 number S.O.19 (E), dated 6th January, 2011 is in force, the already accorded clearance for this project vide MoE,F&CC Lr.No.F.No.11-33/2019-IA-III, dt.01.11.2019 would be under the CZMP of the Government of Tamilnadu as below.

CRZ	Tower Location	Over head line Crossing	Tower Details	
			400kV Line	765kV Line
I	✓	✓	AP 6, 6A, 7, 13, 14, 18, 19, 20, 21, 21A, 22, 23, 24, 25, 26, 27, 28, 29, 34, 35, 36, 41 (SEZ to NCPS), AP 21A, 22, 24, 25, 41, 42 (SEZ to ETPS)	AP2, 5, 6, 9, 10, 11, 12, 13, 15
II	✓	✓	AP 5, 7 (ETPS to NCPS), AP 30, 30A, 31, 34A, 34B, 38, 39, 40, 42 (SEZ to NCPS), AP 23, 26, 44 (SEZ-ETPS)	AP 14
III (NDZ)	✓	✓	AP 5A, 11, 12, 15, 16, 17 (SEZ to NCPS), AP 5A (SEZ to ETPS)	-
IV B	✓	✓	AP 32, 33 (SEZ to NCPS)	AP 3, 4, 7, 8
Total Towers in CRZ			51	14

The proposed project towards 24 x 7 power supply for all, is a Joint initiative of state government with an objective to Strengthen the power supply Infrastructure and make reliable and quality power available to all households, industries, commercial, business, public, agriculture and any other electricity consuming entities in the state.

The project will provide continuous power supply in the Chennai Region which in turn increase the revenue and development in Chennai and its surrounding districts. Also, the power evacuation line is connected to Tamil Nadu grid and the entire state of Tamil Nadu will have stable power supply.

Considering the National importance and urgency for "Evacuation of power from various Thermal generating power projects in North Chennai & Ennore area and to meet out the rapid increasing load demand, the works are being executed in the interest of general public.

The work executed by TANTRANSCO as per the tabulation above may be accepted and ratified please.

df
20/10/23
EE/TL/chem

h m m
CHIEF ENGINEER
TRANSMISSION PROJECTS - I,
GUINDY, CHENNAI-32.

- Copy submitted to the Managing Director/ TANTRANSCO / Chennai-02.
- Copy submitted to the Director/ Transmission Project / Chennai-02.
- Copy to the Member Secretary/ TNCZMA / Department of Environment, No.1.Jennis road, Panagal Building, Ground floor, Saidapet, Chennai -15.
- Copy to the Superintending Engineer/GCC-I / Chennai.

